

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

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**(ORDERS BY THE GOVERNOR)**

**NOTIFICATION.**

Dated Shillong, the 2<sup>nd</sup> March, 2021.

No. LR (A) 32/92/Pt.IV/283— In exercise of the powers conferred under sub-section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Shri D. Lamare, Advocate for West Jaintia Hills, Jowai as the Special Public Prosecutor with the Headquarter at Shillong for the purpose of the aforesaid Act with immediate effect and until further orders.

(W. Khyllep)

Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

Memo No. LR (A) 32/92/Pt.IV/283-A,

Dated Shillong, the 2<sup>nd</sup> March, 2021.

Copy forwarded to: -

1. The Accountant General (A & E), Meghalaya, Shillong.
2. The Advocate General, High Court of Meghalaya, Shillong.
3. The Registrar General, High Court of Meghalaya, Shillong.
4. The Director General of Police, Meghalaya, Shillong.
5. The Deputy Commissioner, West Jaintia Hills, Jowai.
6. The District & Sessions Judge, West Jaintia Hills, Jowai.
7. The Chief Judicial Magistrate, West Jaintia Hills, Jowai.
8. The Judge, Autonomous District Council Court, West Jaintia Hills, Jowai.
9. The Superintendent of Police, West Jaintia Hills, Jowai.
10. The Secretary, Jowai Bar Association, Jowai.
11. The Govt. Pleader-cum-Public Prosecutor, West Jaintia Hills, Jowai.
12. Advocate Concern. Charge Report of assuming charge may be sent to this Department at the earliest.
13. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of this Notification in the next issue of the Meghalaya Gazette.
14. Law (B) Department.
15. DEO, Law Department.
16. Guard File.

By order etc.,

  
Deputy Secretary to the Government of Meghalaya,  
Law Department.

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